

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**MISC. APPLICATION NO. 060/00805/2017 in  
ORIGINAL APPLICATION NO.060/00576/2017**

**Chandigarh, this the 27<sup>th</sup> day of August, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...  
K.S. Nagra son of Sh. Shonku Ram, KVS Yoga Teacher (Retired), Resident of Village Chandi Kotla P.O. Chandimandir Tehsil and District Panchkula (Group C)

**....Applicant**

**(Present: None)**

**Versus**

1. Union of India through its Secretary, Ministry of Human Resource Department, Department of School Education and Literacy, New Delhi.
2. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Saheed Ajit Singh Marg, New Delhi -110016 through its Commissioner.
3. Kendriya Vidyalaya Sangathan, Regional Office, SCO 72-73, Sector 31-A, Chandigarh – 160030 through its Assistant Commissioner.

**Respondents**

**(Present: Mr. R.K. Sharma, Advocate)**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. This case has been taken second time, after exhausting the cause list of the day. However, none has appeared on behalf of the applicant. Same was the position on the last date of hearing. It seems that the applicant has lost interest in pursuing the matter.
2. In view of the above, the MA for condonation of delay is dismissed in default, for non-prosecution. The O.A. also stands dismissed, accordingly.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 27.08.2018**

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